(b) if so, whether Government will make suitable amendment in the Act and Rules?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) Section 13(1)(j) of the Private Security Agencies (Regulation) Act, 2005 already mandates compliance of the provisions of various Acts given in the Schedule to the said Act which include (i) the Payment of Wages Act, 1936, (ii) the Industrial Disputes Act, 1947, (iii) the Minimum Wages Act, 1948, (iv) the Employees' Provident Funds and Miscellaneous Provisions Act, 1952, (v) the Payment of Bonus Act, 1965, (vi) the Contract Labour (Regulation and Abolition) Act, 1970, (vii) the Payment of Gratuity Act, 1972, (viii) the Equal Remuneration Act, 1976 and (ix) The Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Act, 1976. Non-compliance of these provisions may result in cancellation of licence to the concerned person by the respective Controlling Authority.

Inclusion of lightning and sea erosion in natural calamities

2788, SHRI K.E. ISMAIL:

SHRI M.P. ACHUTHAN:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government is aware that the Kerala has a Coastal belt extending to a stretch of 580 kms and encroachment thereon by people causes vast damages every year, particularly during monsoon season and several cases of death due to lightning are reported during monsoon season;
- (b) if so, whether State Government has demanded inclusion of lightning and sea erosion in the list of natural calamities for providing relief/assistance under CRF/NCCF and placing the demand for the consideration of 13th Finance Commission; and
 - (c) if so, the details thereof and Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (c) The issue of inclusion of specific calamities in the list of identified natural calamities for the purpose of incurring expenditure from Calamity Relief Fund (CRF) comes under the purview of the successive Finance Commissions. The concerned State Governments are required to submit their proposals regarding inclusion of new calamities to the Finance Commission, for consideration and its inclusion in the notified list of natural calamities.

The 12th Finance Commission, the Award of which is in operation during the year 2005-10, had also *inter-alia* considered the proposals for inclusion of lightning and soil erosion, however not recommended to include them in the list of notified natural calamities qualifying for assistance from Calamity Relief Fund (CRF) and National Calamity Contingency Fund (NCCF).

The Ministry of Home Affairs, in its memorandum submitted to the 13th Finance Commission, has *inter-alia* suggested the inclusion of calamities of sea erosion and lightning in the list of calamities eligible for relief under CRF/NCCF.